

(e) The Government has enacted 'The Protection of Children from Sexual Offences Act, 2012' to provide protection to all children under the age of 18 years from the offences of sexual assault, sexual harassment and pornography. Recently, Government has promulgated the Criminal Law (Amendment) Ordinance, 2013, which makes punishment for sexual assault more stringent.

#### **Amendment in Juvenile Justice Act**

†443. SHRI DHARMENDRA PRADHAN: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the details of the serious crimes committed in Delhi and came in the notice of Government, where minors have been found involved, during the last three years;

(b) whether Government is contemplating to amend the Juvenile Justice Act related to juvenile crimes;

(c) whether Government has received any kind of memoranda or recommendations in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) As per the Information furnished by the National Crime Records Bureau (NCRB), the details of cognizable IPC crimes committed by minors in Delhi during the years 2009, 2010 and 2011 are given in the Statement (*See* below).

(b) to (d) A comprehensive amendment to the Juvenile Justice (Care and Protection of Children) Act, 2000, is under consideration in the Ministry of Women and Child Development. The Ministry has held a number of consultations with various stake holders including representatives from other Ministries and Departments, State Governments and Civil Society Organisations. The suggestions received in this regard include, *inter-alia*, clarity in the role Juvenile Justice Boards; lowering the age limit for children under the Act; special provisions for children in conflict with law who have committed heinous crimes; and trial of such children in conflict with law in adult courts.

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†Original notice of the question was received in Hindi.

**Statement**

*Cases reported against minor (Children in Conflict with Law)  
in Delhi during 2009-2011*

Sl. No.	Crime Head	2009	2010	2011
1	Murder	57	35	37
2	Attempt to Commit Murder	32	22	24
3	C.H. Not Amounting Murder	3	0	0
4	Rape	26	37	47
5	Kidnapping and Abduction	8	11	30
6	Dacoity	4	0	1
7	Prep. and Assb. for Dacoity	1	1	1
8	Robbery	31	54	64
9	Burglary	28	22	31
10	Thefts	120	81	259
11	Riots	3	2	0
12	Criminal Breach of Trust	0	0	1
13	Cheating	3	2	28
14	Counterfeiting	1	0	0
15	Arson	0	0	0
16	Hurt/Grievous Hurt	63	44	72
17	Dowry Deaths	0	0	0
18	Molestation	6	8	10
19	Sexual Harrassment	0	0	3
20	Cruelty by Husband or Relatives	0	1	0
21	Importation of Girls	0	0	0
22	Causing Death by Negligence	8	0	0
23	Other IPC Crimes	58	96	143
TOTAL cognizable IPC crimes		452	416	751

**Schemes implemented for women welfare**

444. SHRI PALVAI GOVARDHAN REDDY: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the year-wise and scheme-wise details of schemes being implemented by the Ministry for women development during that last three years;

(b) the State-wise and scheme-wise details of physical targets set and achieved during the above period;

(c) whether the Ministry is implementing any special scheme for women from minority communities; and

(d) if so, the State-wise and year-wise details thereof during the above period?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) The Ministry of Women and Child Development is implementing various women development and welfare schemes for all communities in the country and major among them are: (i) Rajiv Gandhi Scheme for Empowerment of Adolescent Girls - Sabla, (ii) Indira Gandhi Matritva Sahyog Yojana (IGMSY), (iii) Financial assistance for construction of Hostel for Working Women with Day Care Centres, (iv) Support to Training and Employment Programme for Women (STEP), (v) Ujjawala - a Comprehensive Scheme for Combating Trafficking and (vi) Swadhar Home and Short Stay Homes.

(b) State-wise targets and beneficiaries covered under IGMSY and for nutrition component under Sabla in 2010-11, 2011-12 and 2012-13 are given in the Statement-I and II respectively (*See* below). State-wise physical targets are not set for the schemes being implemented through Non-Governmental Organisations. The Government considers the proposals recommended by the State Governments/UT Administrations and sanctions projects as per requirement. However, overall target in terms of number of beneficiaries to be covered is fixed on yearly basis as per the financial resources allocated for each scheme.

The year-wise and scheme-wise details of schemes implemented by the Ministry for women development and the physical achievements under these schemes during the last three years are also available in the Annual Reports of the respective years of the Ministry, which are available in the Library of Rajya Sabha. The details are also available on the Ministry's website *viz.* [www.wcd.nic.in](http://www.wcd.nic.in).

(c) The Ministry is implementing women related schemes for all communities including minority in the country and no special scheme for women from minority communities is being implemented.

(d) Does not arise.